



2026:AHC:14444

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1460 of 2026

Bandana

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hemant Kumar Dubey
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and Shri Sudhir Bharti, learned counsel appearing on behalf of Respondent No.8.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Commissioner, Gorakhpur Division, Gorakhpur to decide the Revision No.1050 of 2014 (Smt. Usha Devi vs. Uma Shanker Tiwari and others) Computerized No.C20140500001050 under Section 210 of Uttar Pradesh Land Revenue Act, 1901, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Commissioner, Gorakhpur Division, Gorakhpur to decide the aforesaid revision, most expeditiously and positively within a period of **three months** from the date of production of certified copy of this order, if possible, fixing the matter for hearing on day to day basis.

(Prakash Padia,J.)

January 20, 2026

Swati

